

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**(IB)-1028(ND)/2018**

**IN THE MATTER OF:**

ESSPEE Hitech Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ablaze Info Solutions Pvt. Ltd. & Ors.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS**

For the Applicant/petitioner: Mr. Manish Paliwali & Mr. Ashutosh Sharma,  
Adv.

For the Respondent(s): Mr. Sumit Shukla, Adv.

**ORDER**

**C.A. No. 934(PB)/2018**

This is an application with a prayer for transfer of C.P. No. 1028(ND)/2018 to the Principal Bench where other two petitions against Corporate Debtor are pending.

The C.P. No. 1028(ND)/2018 filed by the applicant under Section 9 of the Code, 2016 is stated to be pending before the IIInd Bench. However, it has been pointed out by the non-applicant that the arguments in the said petition has already been heard and the order has been reserved yesterday. The aforesaid fact has not been disclosed by the applicant in the application seeking transfer of that petition before the Principal Bench.

Accordingly, the application is dismissed with cost of Rs. 10,000/- which may be deposited in the Prime Minister's Relief Fund.

Sdl -

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl -

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**